

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

ITA No. 7748/Del/2019
Assessment Year : 2011-12

MR. SUBHASH CHANDER, Vs. ITO, WARD-4, HISAR
C/O SURAJ BHAN NAIN,
ADVOCATE,
H.NO. 203, SECTOR-27,
GURUGRAM,
HARYANA
(PAN: AHKPC9440P)
(Appellant) (Respondent)

Appellant by : Shri Kuldip Khara, CA
Respondent by : Shri Ramesh Kumar, Sr. DR.

Date of hearing : 23.08.2021
Date of pronouncement : 23.08.2021

ORDER

PER R.K. PANDA, AM :

This appeal by the assessee for the assessment year 2011-12 is directed against the Order of Learned CIT(A), Hisar. .

2. The assessee vide his letter dated 17.04.2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed. Copies of various challans evidencing the payment of Rs. 2,14,318/- as demanded by the Ld. PCIT, Hisar vide Form No. 3 dated 26.8.2020 have also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the presence of both the parties on conclusion of Virtual Hearing on 23rd August, 2021.

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Date: 23.08.2021

SRB

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar